

**DIVISION BENCH**

**ITEM NO.143**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.47/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>V.G. BUILDTECH (INDIA) PVT. LTD. V/S ROC, UTTRAKHAND &amp; ANR.</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Yash Tandon, Adv. *: For the Petitioner*  
Sh. Krishna Dev Vyas, Adv. *: For the RoC*  
Sh. Niraj Kumar Singh, Proxy for *: For the I.T. Deptt.*  
Sh. Krishna Agarwal, Sr. S.C.

**ORDER**

Ld. Counsels representing the parties are present physically.

- 1.** The reports on behalf of the ROC as well as of Income Tax Department have already been filed.
- 2.** Ld. Counsel representing the Petitioner seeks and is granted four weeks time to file the rejoinder to the reports filed on behalf of the ROC and Income Tax Department, by serving an advance copy to the opposite sides.
- 3.** Let the matter be adjourned for further hearing on 30<sup>th</sup> May, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

**16<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**